

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Original Application No. 110 of 2020  
(Through Video Conference)

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU

Based on the news item in Tamil Newspaper Dinamalai  
Chennai Edition dated 13.07.2020, Different Decisions  
On the issue of Encroachments Save Alappakkam  
"O" My Lord

..Suo Motu by Court

The Principal Secretary to Government,  
Public Works Department,  
Secretariat, Fort St. George,  
Chennai-600009

..Respondent

STATUS REPORT FILED BY THE DISTRICT COLLECTOR, CHENNAI

I, Tmt. Vijaya Rani, I.A.S., wife of Thiru Roshan Hindu, aged about 48 years now discharging duties as The District Collector, Chennai District, Chennai-600001, do hereby solemnly affirm and sincerely state as follows:

1) I have perused the affidavit filed in support of the above petition and I hereby deny all the allegations contained therein except those that are specifically admitted herein. I am well acquainted with the facts and circumstances of the case based on the records available in the file. Hence, I am filing this Status Report on behalf of the District Collector herein.

It is respectfully submitted that in pursuance of publication of a News item in Tamil News Paper "Dinamalar", Chennai Edition dated 13.07.2020 under the caption "Mf;fpukpg;G tp\aj;jpy; MSf;nfhU KbT Myg;ghf;fk; Vhpia fhg;ghw;W Mz;lth", the National Green Tribunal has Suo Motu taken up a case in this regard.

It is respectfully submitted that the property involved in this case is a lake which is called Alappakkam lake in Valasaravakkam Village. The said

lake was originally spread over an extent of 140 Acres and it has been reduced to 5 acres as of now. Though the Greater Chennai Corporation authorities started the work of desilting and maintenance of the shores of Alappakkam lake, it is was stopped subsequently.

It is respectfully submitted that in this connection, the Public Works Department also stopped the work on the ground that without removing the encroachments the restoration of the said lake cannot be done.

It is respectfully submitted that the said lake is comprised in S.Nos. 461/2, 465, 466, 467, 470, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584 of Maduravoyal Village. In the said area meant for Alappakkam lake, an extent of 10.6350 Hectares of land comprised in S.Nos. 465, part, 466 part, 476 to 483, 484 part, 485 part, 486 to 495, 496 part, 501 part and 502 part was alienated in favour of Tamil Nadu Slum Clearance Board under Tamil Nadu Urban Development Project under the scheme "Bharthidasan Nagar". Besides this another extent of 10.1200 Hectares of land comprised in R.S.Nos. 554 part, 555 part, 556 part, 572 part, 573, 574 part, 575, 576, 577, 578, 579 part 580, 581, 582 and 583 part was alienated in favour of Tamil Nadu Slum Clearance Board under Tamil Nadu Urban Development Project under the scheme "Lakshmi Nagar". The TNSCB (Now called as Tamil Nadu Urban Habitat Development Board) has requested the District Collector to Transfer the aforesaid extent in favour of Tamil Nadu Urban Habitat Development Board to proceed further in this matter.

It is respectfully submitted that the aforesaid schemes are being implemented as per the orders passed in G.O.Ms.No.1117, Housing and Urban Development Department dated 27.06.1979 and also in G.O.Ms.No.41, Revenue (Land) Department dated 04.05.1990.

It is respectfully submitted that during June 2019, the Public Works Department had given permission to the Greater Chennai Corporation for desilting and developing the lake to take rejuvenation to an extent of 19.0 Acres by removing encroachments and doing maintenance work in the lake. As regards the encroachments on the said lake, as the said lake is under the control and maintenance of Public Works Department, it is for the Public Works Department to proceed further to evict the encroachments. This office shall point out the boundaries of the said lake as and when requested by the Public Works Department.

It is respectfully submitted that in this regard in pursuance of the order of the National Green Tribunal dated 10.08.2020 in O.A.No.110/2020, the said lake area was inspected by the Joint committee on 30.09.2020 and a report in this regard was submitted to the National Green Tribunal on 07.01.2021/08.01.2021.

It is respectfully submitted that in the said report the Joint Committee has submitted that the Alappakkam lake is situated in S.F.Nos. 465, 579 and 580 of Maduravoyal Village in Maduravoyal Taluk and that the said lake is under the control of the Public Works Department. As per revenue record, the Alappakkam lake was having an extent of 23.1250 Hectares i.e. 57.12 acres.

It is respectfully submitted that as regards S.F.No.579, the enumeration of the encroachments had already been carried out and a total number of 927 encroachments had been identified together with the name of the encroacher, area encroached and the nature of encroachment etc.

It is respectfully submitted that as regards the encroachments in S.F.No.465 and 579 it has been proposed to form several teams consisting of

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It is respectfully submitted that as regards the encroachments in S.F.No.465 and 579 it has been proposed to form several teams consisting of Firka Revenue Inspectors, Senior Revenue Inspectors Surveyors of six taluk offices falling within the jurisdiction of the office of the Revenue Divisional Officer, Central Chennai Revenue Division and to complete the enumeration as early as possible.

It is respectfully submitted that in the meantime, in this office letter Rc.No.460/2021/B1 dated 17.03.2022 the Sub-Registrar, Virugambakkam has been requested to report on the sale transactions if any held in S.Nos. 461/2, 465, 466, 467, 470, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584 of Maduravoyal Village.

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept the report and to pass suitable order or orders as this Hon'ble Tribunal may deem fit and proper under the circumstances of this case and thus render Justice.

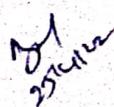
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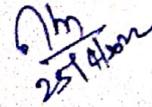
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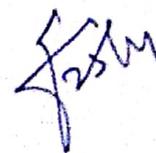
Signed his name in the presence of

District Collector, Chennai

  
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